

[Shri Raj Bahadur]

(ii) to lay on the Table a copy each of the following Notifications:—

(a) The Shipping Development Fund (Loans) Amendment Rules, 1962 published in Notification No. G.S.R. 1566 dated the 24th November, 1962 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-882/63]

(b) Notification No. 255/62/F. 68-114/60-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) section 133 of the Motor Vehicles Act, 1939.

[Placed in Library. See No. LT-883/63].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S. O. No. 3078 dated the 5th October, 1962 rescinding the Order published in Notification No. S.R.O. 3443 dated the 20th November, 1954 as subsequently amended.

(ii) The Sugarcane (Control) Amendment Order, 1963 published in Notification No. G.S. R. 126 dated the 19th January, 1963. [Placed in Library, See No. LT-884/63]

NOTIFICATION RE: DELHI CEMENT CONTROL ORDER, 1963.

Shri P. C. Sethi: I beg to lay on the Table a copy of Notification No. F. 2 (12)/61-F & CS, published in Delhi

Gazette dated the 19th February, 1963 containing the Delhi Cement Control Order, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-885/63]

12.11 hrs.

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have to inform the House that I have received the following message dated the 28th February, 1963, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th February, 1963.”

COMMITTEE TO INVESTIGATE THE CONDUCT OF CERTAIN MEMBERS DURING PRESIDENT'S

EXTENSION OF TIME FOR PRESENTATION OF REPORT

Mr. Speaker: I have to inform the House that the Committee to investigate the conduct of certain Members during President's Address, which was to report to the House today, has requested me to extend the time for the presentation of the Report upto the 12th March, 1963. I have agreed to that.

12.12 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th February, 1963, agreed

to the following amendment made by the Lok Sabha at its sitting held on the 19th February, 1963, in the Delhi Rent Control (Amendment) Bill, 1963:—

Enacting Formula

That at page 1, line 1, for "Thirteenth" substitute "Fourteenth.",

12.12½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th March, 1963, will consist of:—

- (1) Further discussion of the Railway Budget for 1963-64.
- (2) Discussion and voting of:
Demands for Grants (Railways) For 1963-64. Supplementary Demands for Grants (General) For 1962-63.
- (3) Consideration and passing of the Central sales Tax (Amendment) Bill, 1963.
- (4) Consideration of a motion for reference of the Government of Union Territories Bill, 1963 to a Joint Committee.
- (5) General Discussion on the General Budget for 1963-64.
- (6) Discussion on the statement laid on the Table of the House by the Minister of Finance on the 20th February, 1963 regarding the gold control scheme to be raised by Shri Prakash Vir Shastri and others on Tuesday, the 5th March, 1963 at 4.00 p.m.

Shri Hari Vishn Kamath (Hoshangabad): Mr. Speaker, by your leave, I wish to raise two points. First, I re-

quest you to direct the Minister of Parliamentary Affairs to let us have the time schedule for the Demands of the various Ministries as early as possible. Secondly, there is another matter which is rather important from the point of view of parliamentary traditions, and that is the general discussion of the General Budget. It is with considerable trepidation that I would like to bring to the notice of the House the fact that both the budgets, Railway Budget as well as the General Budget, are being discussed in the Rajya Sabha first and then in this House. I do not wish to say for a moment anything derogatory to the other House. We are the two Houses of Parliament and we are supplementary and complementary to each other. But, as you know very well, and the House knows very well, the Constitution itself has assigned certain powers and functions to this House, which are not applicable in the same measure to the other House. That is to say, they are not on a par with regard to certain matters like the budget, Finance Bill, money Bills and financial matters in general. So, it would be in the fitness of things, it would be most appropriate—if it is not too late, it can be done this year itself; otherwise, if it is late, it can be done from next year onwards—if you could direct the Government, the Finance Minister and the Minister of Parliamentary Affairs, to see to it, to ensure that the budgets, both the Railway Budget as well as the General Budget are discussed first in this House. If it is necessary for that purpose, the Rajya Sabha, which always adjourns for a month after the discussion of the general budget, could discuss the President's Address, adjourn for a month and when it reassembles it could discuss the General Budget and the Appropriation Bill. I am sure, my colleagues will agree with me that this House, as the lower House, has got prior right in this matter to discuss the budget before the other House, the Rajya Sabha, discusses this matter.

Shri Tyagi (Dehra Dun): It is a good idea.